

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No.14 of 2020

Rajiv Kumar DubeyPetitioner

-Versus-

The State of Jharkhand & Ors.Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Saurav Arun, Advocate.

For the Opp. Parties : Mrs. Neelam Tiwary, Sr. SC-II.

03/ 11.09.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

It has been submitted by Mr. Saurav Arun, learned counsel appearing for the petitioner that though the order of the Court has been complied with but surprisingly the petitioner has been deprived of his salary.

On a query made by this Court, Mrs. Neelam Tiwary, learned Sr. SC-II appearing for the opposite parties very fairly submits that petitioner is entitled for salary and the same shall be paid to him within a period of four weeks.

In view of fair submission of learned counsel for the opposite parties, put-up this case on 09.10.2020.

In the meantime, opposite parties are directed to release the salary of the petitioner.

(Dr. S.N. Pathak, J.)